

DOCUMENT INFORMATION

FILE NAME : Ch\_XI..18

VOLUME : VOL-1

CHAPTER : Chapter XI. B TRANSPORT AND COMMUNICATIONS

TITLE : 18. European Agreement concerning the Work of Crews of  
Vehicles Engaged in International Road Transport (AETR).  
Geneva, 19 January 1962.







**EUROPEAN AGREEMENT**  
**concerning**  
**THE WORK OF CREWS OF VEHICLES**  
**ENGAGED IN INTERNATIONAL ROAD TRANSPORT**  
**(AETR)**

**done at Geneva on 19 January 1962**



**ACCORD EUROPÉEN**  
**relatif**  
**AU TRAVAIL DES ÉQUIPAGES DES VÉHICULES**  
**EFFECTUANT DES TRANSPORTS INTERNATIONAUX**  
**PAR ROUTE (AETR)**

**en date, à Genève, du 19 janvier 1962**

**UNITED NATIONS • NATIONS UNIES**  
**1962**

EUROPEAN AGREEMENT CONCERNING THE WORK OF CREWS  
OF VEHICLES ENGAGED IN INTERNATIONAL ROAD TRANSPORT (AETR)

THE CONTRACTING PARTIES,

BEING DESIROUS of promoting the development and improvement of  
the international transport of passengers and goods by  
road,

CONVINCED of the need to increase the safety of road traffic,  
to make regulations governing conditions of employment in  
international road transport in accordance with the prin-  
ciples of the International Labour Organisation, and  
jointly to adopt certain measures to ensure the observance  
of such regulations,

HAVE AGREED as follows:

Article 1

Definitions

For the purposes of the present Agreement,

(a) the term "vehicles" means motor vehicles and their trailers,  
including semi-trailers, as defined by article 4 of the Convention  
on Road Traffic dated 19 September 1949;

(b) the expression "road transport" means

(i) any journey by road of a vehicle, whether laden or not,  
which is used for the carriage of passengers and which has more than  
eight seats in addition to the driver's seat;

(ii) any journey by road of a vehicle, whether laden or not,  
which is intended for the carriage of goods;

(iii) any journey which involves a journey as defined in  
either (i) or (ii) above as well as, immediately before or after the  
said journey, the conveyance of the vehicle by sea, rail, air or in-  
land waterway;

(c) the expression "international road transport" means road  
transport, as defined in paragraph (b) of this article, which involves  
the crossing of at least one frontier;

(d) the term "driver" means any person who drives the vehicle,  
even for a short period, or who is carried on board the vehicle in  
order to be available for driving if necessary.

ACCORD EUROPEEN RELATIF AU TRAVAIL DES EQUIPAGES DES VEHICULES  
EFFECTUANT DES TRANSPORTS INTERNATIONAUX PAR ROUTE (AETR)

LES PARTIES CONTRACTANTES,

DESIREUSES de favoriser le développement et l'amélioration des transports internationaux par route de voyageurs et de marchandises,

CONVAINCUES de la nécessité d'accroître la sécurité de la circulation routière, de réglementer les conditions d'emploi dans les transports internationaux par route conformément aux principes de l'Organisation internationale du travail et d'arrêter de concert certaines mesures pour assurer le respect d'une telle réglementation,

SONT CONVENUES de ce qui suit :

Article premier

Définitions

Au sens du présent Accord, on entend

a) par "véhicules", les automobiles et leurs remorques, semi-remorques comprises, telles qu'elles sont définies par l'article 4 de la Convention sur la circulation routière, en date du 19 septembre 1949;

b) par "transports par route",

i) tout déplacement par route, à vide ou en charge, d'un véhicule affecté au transport de personnes et comportant, outre le siège du conducteur, plus de huit places assises;

ii) tout déplacement par route, à vide ou en charge, d'un véhicule affecté au transport de marchandises;

iii) tout déplacement qui comporte à la fois un déplacement visé en i) ou ii) ci-dessus et, immédiatement avant ou après ledit déplacement, le transport du véhicule par mer, chemin de fer, air ou voie navigable;

c) par "transports internationaux par route", les transports par route, au sens de la définition de l'alinéa b) du présent article, qui comportent la traversée d'au moins une frontière;

d) par "conducteur", toute personne qui conduit le véhicule, même pendant une courte période, ou qui est à bord du véhicule pour pouvoir le conduire le cas échéant.

3.

Article 2

Scope

1. The present Agreement shall apply in the territory of each Contracting Party to all international road transport operations performed by a vehicle registered in the territory of the said Contracting Party or in the territory of any other Contracting Party.

2. Nevertheless,

(a) if in the course of an international road transport operation the driver does not leave the national territory in which he is normally employed, the Contracting Party to which that territory belongs shall be free not to apply to him the provisions of the present Agreement; in addition, such Contracting Party shall in such a case be free likewise not to apply the provisions of article 16 if the vehicle does not cross its frontier by road in either direction during the transport operation in question;

(b) unless the Contracting Parties whose territory is used agree otherwise, the present Agreement shall not apply to the international transport of goods by road performed by a vehicle having a maximum permissible weight not exceeding 3.5 tons;

(c) each Contracting Party shall be free not to apply the provisions of the present Agreement to international road transport operations performed in exceptional cases by vehicles not usually engaged in international road transport in its territory;

(d) two Contracting Parties with adjoining territories may agree that the provisions of the domestic laws and regulations of the country in which the vehicle is registered and the provisions of arbitral awards and collective agreements in force in that country shall alone be applicable to international road transport operations confined to their two territories, if the vehicles concerned

- do not travel, while in one of these territories, beyond a zone contiguous to the frontier and defined by agreement between the two Contracting Parties as a frontalier zone, or

- cross one of these territories in transit only;



Article 2

Champ d'application

1. Le présent Accord s'applique sur le territoire de toute Partie contractante à tout transport international par route effectué par un véhicule immatriculé sur le territoire de ladite Partie contractante ou sur le territoire de toute autre Partie contractante.

2. Toutefois,

a) si, au cours d'un transport international par route, un conducteur ne sort pas du territoire national où il est normalement employé, la Partie contractante dont relève ce territoire peut ne pas appliquer à l'égard de ce conducteur les dispositions du présent Accord; en outre, dans ce cas, cette Partie contractante peut ne pas appliquer non plus les dispositions de l'article 16 si le véhicule ne traverse sa frontière par route ni à l'entrée ni à la sortie au cours du transport international en cause;

b) sauf convention contraire intervenue entre les Parties contractantes dont le territoire est emprunté, le présent Accord ne s'applique pas aux transports internationaux de marchandises par route effectués par un véhicule dont le poids maximal autorisé n'excède pas 3,5 tonnes;

c) chaque Partie contractante peut ne pas appliquer les dispositions du présent Accord aux transports internationaux par route effectués à titre exceptionnel par des véhicules n'effectuant pas habituellement des transports internationaux par route sur son territoire;

d) deux Parties contractantes dont les territoires sont limitrophes peuvent convenir que les dispositions de la législation nationale du pays où le véhicule est immatriculé, ainsi que celles des sentences arbitrales et conventions collectives en vigueur dans ce pays, sont seules applicables aux transports internationaux par route limités à leurs deux territoires lorsque ces transports

- ne sortent pas, sur l'un de ces territoires, d'une zone contiguë à la frontière, définie comme zone frontalière d'un commun accord entre les deux Parties contractantes, ou

- n'empruntent qu'en transit l'un de ces territoires;

4.

(e) Contracting Parties may agree that the provisions of the domestic laws and regulations of the country in which the vehicle is registered, and the provisions of arbitral awards and collective agreements in force in that country, shall alone be applicable to certain international road transport operations confined to their territories and covering a distance of less than 100 km from the point of departure to the point of arrival of the vehicle.

### Article 3

#### Transport operations performed by vehicles registered in the territories of non-contracting countries

1. Each Contracting Party shall apply in its territory, in respect of international road transport operations performed by a vehicle registered in the territory of a country which is not a Contracting Party to the present Agreement, provisions at least as strict as those which, with due regard to articles 14 and 15, are laid down in article 13, paragraphs 1, 2, 5 and 6, and in articles 6, 7, 8 and 16 of the present Agreement.

2. Nevertheless, any Contracting Party shall be free not to apply the provisions of paragraph 1 of this article

(a) to international goods transport operations by road performed by a vehicle whose permissible maximum weight does not exceed 3.5 tons;

(b) to international road transport operations performed in exceptional cases by vehicles not usually engaged in international road transport in its territory;

(c) to international road transport operations confined to its territory and to the territory of an adjoining country which is not a Contracting Party to the present Agreement, if the vehicles concerned do not, while in its territory, travel beyond a zone contiguous to the frontier and defined as a frontalier zone, or if they cross its territory in transit only.

### Article 4

#### General principles

1. In all international transport operations to which the present Agreement applies, the undertaking and the driver shall observe, in the matter of hours of work, rest periods and driving periods, the rules laid down by the domestic laws and regulations in the district

e) des Parties contractantes peuvent convenir que les dispositions de la législation nationale du pays où le véhicule est immatriculé, ainsi que celles des sentences arbitrales et conventions collectives en vigueur dans ce pays, sont seules applicables à certains transports internationaux par route limités à leurs territoires et dont le parcours, depuis le point de départ jusqu'au point d'arrivée du véhicule, est inférieur à 100 km.

### Article 3

#### Transports effectués par des véhicules en provenance de pays non Parties contractantes

1. Chaque Partie contractante appliquera sur son territoire aux transports internationaux par route effectués par un véhicule immatriculé sur le territoire d'un pays non Partie contractante au présent Accord, des dispositions au moins aussi exigeantes que celles qui, compte tenu des articles 14 et 15, sont prévues par les paragraphes 1, 2, 5 et 6 de l'article 13 et les articles 6, 7, 8 et 16 du présent Accord.

2. Toutefois, chaque Partie contractante pourra ne pas appliquer les dispositions du paragraphe 1 du présent article

a) aux transports internationaux de marchandises par route effectués par un véhicule dont le poids maximal autorisé n'excède pas 3,5 tonnes,

b) aux transports internationaux par route effectués à titre exceptionnel par des véhicules n'effectuant pas habituellement des transports internationaux par route sur son territoire,

c) aux transports internationaux par route limités à son territoire et à celui d'un pays limitrophe non Partie contractante au présent Accord s'ils ne sortent pas, sur son territoire, d'une zone contiguë à la frontière, définie comme zone frontalière, ou s'ils n'empruntent son territoire qu'en transit.

### Article 4

#### Principes généraux

1. Lors de tout transport international auquel s'applique le présent Accord, l'entreprise et le conducteur devront observer, pour la durée du travail, des repos et de la conduite, les prescriptions fixées par la législation nationale dans la région où le travailleur

5.

in which the worker is normally employed and by the arbitral awards or collective agreements in force in that district; the hours of work, rest periods and driving periods shall be calculated in conformity with the said laws and regulations, arbitral awards or collective agreements. In addition, in so far as the rules thus applicable are not at least as strict as the provisions of articles 6, 7, 8 and 9 of the present Agreement, the latter provisions shall be observed.

2. No Contracting Party shall, except by agreement between the Contracting Parties concerned or except to the extent that, pursuant to article 2, paragraph 2, of this Agreement, certain provisions of the Agreement are not applied, enforce observance of the provisions of its domestic laws and regulations regarding the matters dealt with in the present Agreement by undertakings of another Contracting Party or by crews of vehicles registered by another Contracting Party, in cases where the said provisions are stricter than those of the present Agreement.

#### Article 5

##### Conditions to be fulfilled by drivers

1. No driver of a vehicle shall be under 21 years of age.
2. Drivers of vehicles shall be responsible and trustworthy. They shall possess sufficient experience and the qualifications indispensable for the performance of the services required.

#### Article 6

##### Daily rest period

1. Every driver shall have had at least ten consecutive hours of rest in the period of twenty-four hours preceding any time when he is driving the vehicle. However,
  - (a) the rest period of at least ten consecutive hours may be reduced to eight consecutive hours not more than once in any period of seven days;
  - (b) if a vehicle is manned by two drivers,
    - (i) where the vehicle has a bunk enabling whichever of the two is not driving to lie down comfortably it shall suffice if each driver has had at least eight consecutive hours of rest in the period of thirty hours preceding any time when he is driving the vehicle;

est normalement employé, ainsi que par les sentences arbitrales et conventions collectives en vigueur dans cette région, le décompte des durées étant effectué conformément à cette législation, ces sentences arbitrales ou ces conventions collectives; en outre, dans la mesure où les prescriptions ainsi applicables ne sont pas au moins aussi exigeantes que les prescriptions des articles 6, 7, 8 et 9 du présent Accord, ces dernières doivent être respectées.

2. Sauf accord entre les Parties contractantes en cause ou sauf dans la mesure où, en application du paragraphe 2 de l'article 2, certaines dispositions de l'Accord ne seraient pas appliquées, aucune Partie contractante n'imposera le respect des prescriptions de sa législation nationale dans les matières traitées par le présent Accord aux entreprises d'une autre Partie contractante ou aux équipages de véhicules immatriculés par une autre Partie contractante, lorsque ces prescriptions sont plus exigeantes que celles résultant du présent Accord.

#### Article 5

##### Conditions à remplir par les conducteurs

1. Aucun conducteur de véhicule ne sera âgé de moins de 21 ans.
2. Les conducteurs de véhicules seront sérieux et dignes de confiance. Ils posséderont une expérience suffisante et les qualifications indispensables pour l'exécution des services demandés.

#### Article 6

##### Repos quotidien

1. Tout conducteur doit avoir bénéficié d'un repos d'au moins dix heures consécutives au cours de la période de vingt-quatre heures précédant tout moment où il conduit le véhicule. Toutefois,
  - a) la période de repos d'au moins dix heures consécutives peut être réduite à huit heures consécutives une fois au plus au cours d'une période de sept jours;
  - b) s'il y a deux conducteurs à bord du véhicule,
    - i) dans le cas où le véhicule comporte une couchette permettant au conducteur qui ne conduit pas de s'allonger confortablement, il suffit que chaque conducteur ait bénéficié d'un repos d'au moins huit heures consécutives pendant la période de trente heures précédant tout moment où il conduit le véhicule;

6.

(ii) in other cases it shall suffice if each driver has had at least ten consecutive hours of rest in the period of twenty-eight hours preceding any time when he is driving the vehicle.

2. The rest periods specified in paragraph 1 of this article shall be taken outside the vehicle; however, if the vehicle has a bunk enabling the driver to lie down comfortably, they may be taken on that bunk, while the vehicle is at a standstill; during these rest periods the driver shall be completely off duty and shall not be bound to remain on or near the vehicle, subject to the proviso that he must previously have taken all appropriate steps to ensure the safety of the vehicle and of its load.

#### Article 7

##### Maximum driving periods

1. No driver shall drive a vehicle continuously for more than five hours. A driving period shall be deemed to be continuous unless there is an uninterrupted break of at least thirty minutes.

2. The total driving time for any driver shall not exceed nine hours in any period of twenty-four hours.

#### Article 8

##### Exceptional cases

The transport time tables shall be so arranged as not to involve any departure from the provisions of articles 6 and 7 of the present Agreement. Nevertheless, provided that there is no detriment to road safety, the rest periods specified in article 6 may be reduced and the driving periods or total driving time specified in article 7 increased in cases of force majeure, unforeseen delays encountered on the road or unforeseen events, to the extent necessary to ensure the safety of the vehicle, its passengers or its load and to enable the driver to reach a suitable stopping place or, according to circumstances, the end of his journey.

ii) dans les autres cas, il suffit que chaque conducteur ait bénéficié d'un repos d'au moins dix heures consécutives pendant la période de vingt-huit heures précédant tout moment où il conduit le véhicule.

2. Les périodes de repos mentionnées au paragraphe 1 du présent article seront prises hors du véhicule; toutefois, si le véhicule comporte une couchette permettant de s'allonger confortablement, elles pourront être prises sur cette couchette, le véhicule étant à l'arrêt; pendant ces périodes de repos le conducteur sera libéré de tout service et ne sera pas tenu de rester sur le véhicule ou près de celui-ci, étant entendu qu'il aura préalablement pris toutes précautions utiles pour assurer la sécurité du véhicule et de son chargement.

#### Article 7

##### Durée maximale de conduite

1. Aucun conducteur ne conduira un véhicule pendant une période continue de plus de cinq heures. Sera tenue pour continue toute période de conduite ne comportant pas une interruption d'au moins trente minutes consécutives.

2. Le total des heures de conduite ne dépassera pas neuf heures par conducteur au cours de toute période de vingt-quatre heures.

#### Article 8

##### Cas exceptionnels

Les horaires du transport seront établis de façon à ne pas entraîner de dérogations aux dispositions des articles 6 et 7 du présent Accord. Toutefois, à condition de ne pas compromettre la sécurité de la circulation routière, les durées de repos prescrites à l'article 6 pourront être réduites, et les périodes et durées de conduite indiquées à l'article 7 pourront être prolongées, en cas de force majeure, de retard imprévu se produisant en cours de route ou d'événements fortuits, dans la mesure nécessaire pour assurer la sécurité du véhicule, de ses passagers ou de son chargement, et pour permettre au conducteur d'atteindre un point d'arrêt approprié ou, selon les circonstances, le terme de son voyage.

7.

Article 9

Weekly rest period

Every driver shall be granted fifty-two rest days in a calendar year, if possible at the rate of one day per week. As a general rule, these weekly rest periods shall be taken at the driver's place of residence. The weekly rest period shall be of twenty-four consecutive hours and, as a general rule, it shall be immediately preceded by the daily rest period. The weekly rest period shall be granted whenever possible on a Sunday or a public holiday.

Article 10

Wages and allowances

1. Wages and benefits, and allowances of all kinds, shall not be less favourable than those established in accordance with the provisions of domestic laws and regulations, arbitral awards or collective agreements for the class of work concerned in the district in which the worker is normally employed.

2. The average number of hours of work per week above which overtime is payable shall not, however, exceed forty-eight hours, this average period being calculated according to the period laid down in the domestic laws and regulations, arbitral awards or collective agreements governing overtime in the district in which the worker is normally employed.

3. In addition, in cases where the said domestic laws and regulations, arbitral awards or collective agreements do not provide for the payment of allowances in the event of travel abroad, every driver shall receive in respect of such travel an allowance sufficient to enable him to defray the cost of three meals a day and lodging.

Article 11

Sickness and industrial accidents

In cases where a driver, as a consequence of his work, is outside his country of residence and suffers an industrial accident or suffers from a sickness attested by a medical certificate, he shall, in so far as corresponding benefits are not granted to him under domestic laws or



Article 9Repos hebdomadaire

Tout conducteur aura, dans l'année civile, cinquante-deux jours de repos, si possible à raison d'un jour par semaine. Ce repos hebdomadaire devra pouvoir être pris, en règle générale, au lieu de résidence du conducteur. Le repos hebdomadaire sera de vingt-quatre heures consécutives et, en règle générale, sera précédé immédiatement par la période de repos quotidien. Il sera accordé, autant que faire se pourra, le dimanche ou un jour férié.

Article 10Salaires et indemnités

1. Les salaires et allocations, ainsi que les indemnités de toute nature, ne seront pas moins favorables que ceux qui sont fixés conformément aux dispositions de la législation nationale, des sentences arbitrales ou des conventions collectives pour le même genre de travail dans la région où le travailleur est normalement employé.
2. La durée moyenne hebdomadaire du travail au-delà de laquelle s'applique le régime des heures supplémentaires ne dépassera pas, toutefois, quarante-huit heures, cette durée moyenne étant calculée sur la période fixée, dans la région où le travailleur est normalement employé, par la législation nationale, les sentences arbitrales ou les conventions collectives qui déterminent le régime des heures supplémentaires.
3. En outre, si cette législation nationale, ces sentences arbitrales ou ces conventions collectives ne prévoient pas le cas des indemnités à payer en cas de déplacement à l'étranger, tout conducteur recevra, pour de tels déplacements, une indemnité suffisante pour lui permettre de couvrir le coût de trois repas par jour et du logement.

Article 11Maladies et accidents du travail

Lorsqu'un conducteur se trouve hors de son pays de résidence pour raison de service et qu'il est victime d'un accident de travail ou atteint d'une maladie constatée par certificat médical, il a droit, aux frais de son employeur, dans la mesure où des prestations

8.

regulations or by virtue of an international agreement, be provided at his employer's expense with

(a) any medical care which he may in fact require;

(b) any other benefit to which he would have been entitled under the domestic laws and regulations which would have been applicable if the accident or sickness had occurred in his country of residence;

(c) board and lodging until his state of health permits him to return to his place of residence, the liability of the employer for the payment of these benefits being limited to six months in cases where it is established that the driver's sickness resulted from a previous condition and would have occurred even if he had not left his country of residence;

(d) transport to his place of residence.

#### Article 12

##### Return to place of residence

If the journey is interrupted for a reason beyond the control of the driver, and if it is impossible for him to return to his place of residence in the vehicle under his charge, he shall be entitled to the return journey at his employer's expense and in accordance with the latter's instructions.

#### Article 13

##### Individual control book of driving staff

1. Every driver shall keep in an individual control book as he proceeds a record of his hours of work, driving periods and rest periods. He shall keep the book with him and produce it whenever required.

2. The specifications with which the control book must comply and the instructions for keeping the record are set out in the annex to the present Agreement.

3. Every undertaking shall keep a "register of issue" of the control books which it uses; the register shall show at least the name of the driver to whom the book is issued, the driver's acknowledgment of receipt, the number of the book, the date of issue and the date of the last completed daily sheet.

équivalentes ne lui sont pas attribuées en vertu d'une législation nationale ou d'un accord international,

- a) à tous les soins médicaux dont il peut avoir effectivement besoin;
- b) à toute autre prestation à laquelle le droit aurait été ouvert par la législation nationale applicable dans le cas où l'accident du travail ou la maladie se seraient produits sur le territoire du pays de résidence du conducteur;
- c) au logement et à la nourriture jusqu'à ce que son état de santé lui permette de retourner au lieu de sa résidence, la responsabilité de l'employeur pour le paiement de ces prestations étant limitée à six mois dans les cas où il est établi que la maladie du conducteur résulte d'un état antérieur et qu'elle se serait déclarée même si le conducteur n'avait pas quitté le pays de sa résidence;
- d) au voyage de retour au lieu de sa résidence.

#### Article 12

##### Retour au lieu de résidence

Lorsque le voyage se trouve interrompu pour une cause indépendante de la volonté du conducteur et qu'il lui est impossible de regagner, avec le véhicule qu'il conduit, le lieu de sa résidence, ce conducteur a droit au voyage de retour aux frais de son employeur. Le voyage de retour se fera conformément aux instructions de l'employeur.

#### Article 13

##### Livret individuel de contrôle du personnel de conduite

1. Tout conducteur inscrira, au fur et à mesure, dans un livret individuel de contrôle, le relevé de ses heures de travail, de ses périodes de conduite et de ses heures de repos. Il sera porteur de ce livret et le présentera à toute réquisition.
2. L'annexe du présent Accord précise les caractéristiques auxquelles devra répondre ce livret et les prescriptions à respecter pour sa tenue.
3. Toute entreprise tiendra un "registre de délivrance" des livrets qu'elle utilise; ce registre comportera au moins le nom du conducteur auquel le livret est attribué, l'émargement de ce conducteur, le numéro du livret, la date de sa remise et la date du dernier feuillet quotidien rempli.

9.

4. Undertakings shall keep the used books for a period of at least twelve months and shall produce them along with the registers of issue at the request of the official inspectors.

5. Even if the domestic laws and regulations of the country in which the driver is normally employed do not prescribe an individual control book for road transport operations which are not international, the driver shall carry a book containing complete entries concerning his activity during the seven days preceding that on which the international transport operation began.

6. It shall be open to any Contracting Party, in the case of a vehicle registered in a country which is not a Contracting Party to this Agreement, to require, in lieu of the individual control book, merely papers made out in the same form as the book's daily sheets.

#### Article 14

##### Non-wage-earning drivers

The provisions of the present Agreement, with the exception of articles 9, 10, 11 and 12, shall apply to non-wage-earning drivers, including owners driving their own vehicles.

#### Article 15

##### Other members of the crew

The provisions of the present Agreement, in so far as they relate to drivers, shall, with the exception of those of articles 5 and 7, also apply to attendants. The term "attendant" means any person present on a vehicle for the purpose of helping the driver in the performance of certain manoeuvres, and any wage-earning member of the crew of a vehicle engaged in goods transport, if that person or crew-member, although not a driver within the meaning of the definition given in article 1 of the present Agreement, normally takes an active part in transport operations.

#### Article 16

##### Minimum crew

The following vehicles shall carry two drivers, or a driver and an attendant:

(a) any drawing vehicle to which more than one trailer or semi-trailer is coupled;

4. Les entreprises conserveront les livrets utilisés pendant une période de douze mois au moins et les présenteront, sur demande, ainsi que les registres de délivrance, aux agents chargés du contrôle.

5. Même si la législation nationale du pays où le conducteur est normalement employé ne prévoit pas d'obligation du livret individuel de contrôle en dehors des transports internationaux, le conducteur sera porteur d'un livret où auront été portées toutes les mentions relatives à son activité pendant les sept jours précédant celui où le transport international a commencé.

6. Chaque Partie contractante pourra, dans le cas d'un véhicule immatriculé dans un pays non Partie contractante à l'Accord, se contenter d'exiger, au lieu du livret individuel de contrôle, des pièces établies dans la même forme que les feuillets quotidiens du livret.

#### Article 14

##### Conducteurs non salariés

Les dispositions du présent Accord, à l'exception des articles 9, 10, 11 et 12, s'appliquent aux conducteurs non salariés, y compris les propriétaires conduisant leurs propres véhicules.

#### Article 15

##### Autres membres de l'équipage

A l'exception des articles 5 et 7, les dispositions du présent Accord relatives aux conducteurs s'appliqueront aussi aux convoyeurs. Par convoyeur, on entend toute personne se trouvant sur un véhicule pour aider le conducteur lors de certaines manœuvres, ainsi que tout membre salarié de l'équipage d'un véhicule affecté au transport de marchandises, lorsque cette personne ou ce membre de l'équipage, sans être conducteur au sens de la définition donnée à l'article premier du présent Accord, prend de façon habituelle une part effective aux opérations de transport.

#### Article 16

##### Minimum d'équipage

Doivent avoir à bord deux conducteurs, ou un conducteur et un convoyeur,

a) tout véhicule tracteur auquel est attelée plus d'une remorque ou semi-remorque;

10.

(b) any drawing vehicle used for the transport of passengers to which a trailer other than a semi-trailer is coupled, if the permissible maximum weight of the trailer is more than 2.5 tons;

(c) any drawing vehicle to which a trailer, other than a semi-trailer, with a permissible maximum weight of more than 5 tons is coupled, if the permissible maximum weight of the combination of drawing vehicle and trailer exceeds 15 tons.

#### Article 17

##### Enforcement of the Agreement

1. Each Contracting Party shall adopt all appropriate measures to ensure the observance of the provisions of the present Agreement. The competent administrations of the Contracting Parties shall keep one another informed of the general measures adopted for this purpose.

2. Each Contracting Party reserves the right to refuse to allow undertakings or drivers found guilty of breaches of the Agreement to perform any subsequent international transport operations in its territory.

3. The Contracting Parties shall assist one another with a view to the correct application of the Agreement and to effective control; each Contracting Party undertakes, in particular, to carry out sample inspections of individual control books to verify that the provisions of this Agreement are being observed during international road transport operations performed by vehicles registered in its territory.

4. If a Contracting Party discovers a breach committed by a person residing in the territory of another Contracting Party, the administration of the first Party shall inform the administration of the other Party of the breach discovered and of the penalty, if any, imposed.

#### Final provisions

##### Article 18

1. The present Agreement shall be open until 30 June 1962 for signature, and thereafter for accession, by countries members of the Economic Commission for Europe and countries admitted to the Commission in a consultative capacity under paragraph 8 of the Commission's terms of reference.

b) tout véhicule tracteur affecté au transport de voyageurs auquel est attelée une remorque autre qu'une semi-remorque, lorsque le poids maximal autorisé de cette remorque dépasse 2,5 tonnes;

c) tout véhicule tracteur auquel est attelée une remorque, autre qu'une semi-remorque, dont le poids maximal autorisé dépasse 5 tonnes, lorsque le poids maximal autorisé de l'ensemble du véhicule tracteur et de la remorque dépasse 15 tonnes.

#### Article 17

##### Mesures pour l'application de l'Accord

1. Chaque Partie contractante prendra toutes mesures appropriées pour faire assurer le respect des dispositions du présent Accord. Les administrations compétentes des Parties contractantes se tiennent informées des mesures générales prises à cet effet.
2. Chaque Partie contractante se réserve le droit de refuser de laisser ultérieurement exécuter des transports internationaux sur son territoire par les entreprises ou les conducteurs coupables d'infraction.
3. Les Parties contractantes s'accorderont une aide mutuelle en vue d'une application correcte de l'Accord et d'un contrôle efficace; chaque Partie contractante s'engage notamment à faire vérifier, au moyen de contrôles par sondage des livrets individuels de contrôle, le respect des prescriptions du présent Accord au cours des transports internationaux par route effectués par des véhicules immatriculés sur son territoire.
4. Dans le cas où une Partie contractante constate une infraction commise par une personne résidant sur le territoire d'une autre Partie contractante, l'administration de la première Partie informera l'administration de l'autre Partie de l'infraction constatée et, le cas échéant, de la sanction prise.

#### Dispositions finales

##### Article 18

1. Le présent Accord est ouvert jusqu'au 30 juin 1962 à la signature et, après cette date, à l'adhésion des pays membres de la Commission économique pour l'Europe et des pays admis à la Commission à titre consultatif conformément au paragraphe 8 du mandat de cette Commission.

2. The Agreement shall be ratified.

3. The instruments of ratification or accession shall be deposited with the Secretary-General of the United Nations in the manner provided for in paragraphs 4 and 5 of this article.

4. On the expiry of two years after 30 June 1962, or at an earlier date if at least three of the countries referred to in paragraph 1 of this article so request, the Secretary-General of the United Nations shall invite the governments of the countries referred to in paragraph 1 to send representatives to a meeting to consider whether it is possible and expedient to bring the Agreement into force, having regard to whether or not the countries prepared to deposit their instruments of ratification or accession are contiguous. If at that meeting at least three countries deposit their instruments of ratification or accession, the Agreement shall enter into force between them on the one hundred and eightieth day after the deposit of the said instruments; if this condition is not fulfilled, no instrument of ratification or accession shall be deposited, a further meeting shall be convened by the Secretary-General when three of the countries referred to in paragraph 1 so request and the Agreement shall enter into force on the one hundred and eightieth day after the deposit at that meeting of at least three instruments of ratification or accession.

5. Each country which ratifies or accedes to the present Agreement after at least three countries have deposited their instruments of ratification or accession at the meeting provided for in paragraph 4 of this article shall become a Contracting Party to the Agreement on the one hundred and eightieth day after its ratification or accession.

#### Article 19

1. Any Contracting Party may denounce the present Agreement by notice addressed to the Secretary-General of the United Nations.

2. The denunciation shall take effect six months after the date on which the Secretary-General receives notice thereof.



2. Le présent Accord sera ratifié.
3. Les instruments de ratification ou d'adhésion seront déposés auprès du Secrétaire général de l'Organisation des Nations Unies dans les conditions prévues aux paragraphes 4 et 5 du présent article.
4. A l'expiration d'un délai de deux ans après le 30 juin 1962 ou à une date antérieure si trois au moins des pays mentionnés au paragraphe 1 du présent article en font la demande, le Secrétaire général de l'Organisation des Nations Unies invitera les gouvernements des pays ainsi mentionnés à envoyer des délégués à une réunion pour y étudier la possibilité et l'opportunité de mettre l'Accord en vigueur, compte tenu du caractère limitrophe ou non des pays qui sont prêts à déposer leurs instruments de ratification ou d'adhésion. Si, au cours de cette réunion, des pays au nombre d'au moins trois déposent leur instrument de ratification ou d'adhésion, l'Accord entrera en vigueur entre eux le cent quatre-vingtième jour qui suivra ce dépôt; dans le cas contraire, aucun instrument de ratification ou d'adhésion ne sera déposé, une nouvelle réunion sera convoquée par le Secrétaire général lorsque trois des pays mentionnés au paragraphe 1 en feront la demande et l'Accord entrera en vigueur le cent quatre-vingtième jour qui suivra le dépôt au cours de cette réunion d'au moins trois instruments de ratification ou d'adhésion.
5. Chaque pays qui ratifiera le présent Accord ou y adhèrera après que trois pays au moins auront déposé leur instrument de ratification ou d'adhésion au cours de la réunion prévue au paragraphe 4 du présent article deviendra Partie contractante à l'Accord le cent quatre-vingtième jour qui suivra sa ratification ou son adhésion.

#### Article 19

1. Chaque Partie contractante pourra dénoncer le présent Accord par notification adressée au Secrétaire général de l'Organisation des Nations Unies.
2. La dénonciation prendra effet six mois après la date à laquelle le Secrétaire général en aura reçu notification.

Article 20

The present Agreement shall cease to have effect if, for any period of twelve consecutive months after its entry into force, the number of Contracting Parties is less than three.

Article 21

1. Any country may, at the time of signing the present Agreement or of depositing its instrument of ratification or accession or at any time thereafter, declare by notification addressed to the Secretary-General of the United Nations that the validity of the present Agreement shall be extended to all or any of the territories for the international relations of which it is responsible. The Agreement shall apply to the territory or territories named in the notification as from the one hundred and eightieth day after receipt of the notification by the Secretary-General or, if on that day the Agreement has not yet entered into force, as from the date of its entry into force.

2. Any country which has made a declaration under the preceding paragraph making the present Agreement applicable to a territory for whose international relations it is responsible may denounce the Agreement separately in respect of that territory, in conformity with the provisions of article 19 thereof.

Article 22

1. Any dispute between two or more Contracting Parties concerning the interpretation or application of the present Agreement shall, so far as possible, be settled by negotiation between them.

2. Any dispute which is not settled by negotiation shall be submitted to arbitration, if any one of the Contracting Parties concerned in the dispute so requests and shall be referred accordingly to one or more arbitrators selected by agreement between the Parties in dispute. If within three months from the date of the request for arbitration the Parties in dispute are unable to agree on the selection of an arbitrator or arbitrators, any of those Parties may request the Secretary-General of the United Nations to appoint a single arbitrator to whom the dispute shall be referred for decision.

Article 20

Le présent Accord cessera de produire ses effets si, après son entrée en vigueur, le nombre des Parties contractantes est inférieur à trois pendant une période quelconque de douze mois consécutifs.

Article 21

1. Tout pays pourra, lorsqu'il signera le présent Accord ou lors du dépôt de son instrument de ratification ou d'adhésion ou à tout moment ultérieur, déclarer, par notification adressée au Secrétaire général de l'Organisation des Nations Unies, que la validité du présent Accord sera étendue à tout ou partie des territoires qu'il représente sur le plan international. Le présent Accord s'appliquera au territoire ou aux territoires mentionnés dans la notification à dater du cent quatre-vingtième jour après réception de cette notification par le Secrétaire général ou, si à ce jour le présent Accord n'est pas encore entré en vigueur, à dater de son entrée en vigueur.

2. Tout pays qui aura fait, conformément au paragraphe précédent, une déclaration ayant pour effet de rendre le présent Accord applicable à un territoire qu'il représente sur le plan international pourra, conformément à l'article 19, dénoncer le présent Accord en ce qui concerne ledit territoire.

Article 22

1. Tout différend entre deux ou plusieurs Parties contractantes touchant l'interprétation ou l'application du présent Accord sera, autant que possible, réglé par voie de négociation entre les Parties en litige.

2. Tout différend qui n'aura pas été réglé par voie de négociation sera soumis à l'arbitrage si l'une quelconque des Parties contractantes en litige le demande et sera, en conséquence, renvoyé à un ou plusieurs arbitres choisis d'un commun accord par les Parties en litige. Si, dans les trois mois à dater de la demande d'arbitrage, les Parties en litige n'arrivent pas à s'entendre sur le choix d'un arbitre ou des arbitres, l'une quelconque de ces Parties pourra demander au Secrétaire général de l'Organisation des Nations Unies de désigner un arbitre unique devant lequel le différend sera renvoyé pour décision.

3. The decision of the arbitrator or arbitrators appointed under the preceding paragraph shall be binding on the Contracting Parties in dispute.

Article 23

1. Any country may, at the time of signing, ratifying or acceding to the present Agreement, declare that it does not consider itself bound by paragraphs 2 and 3 of article 22 of the Agreement. The other Contracting Parties shall not be bound by these paragraphs with respect to any Contracting Party which has entered such a reservation.
2. If, at the time of depositing its instrument of ratification or accession, a country enters a reservation other than that provided for in paragraph 1 of this article, the Secretary-General of the United Nations shall communicate the reservation to the countries which have previously deposited their instruments of ratification or accession and have not since denounced this Agreement. The reservation shall be deemed to be accepted if, within six months after such communication, none of these countries has expressed its opposition to the acceptance of the reservation. Otherwise, the reservation shall not be admitted, and, if the country which entered the reservation does not withdraw it, the deposit of that country's instrument of ratification or accession shall be without effect. For the purpose of the application of this paragraph, the opposition of countries whose accession or ratification is without effect under this paragraph, by reason of the reservations entered by them, shall be disregarded.
3. Any Contracting Party which has entered a reservation in the Protocol of signature of the present Agreement or has entered a reservation which has been accepted pursuant to paragraphs 1 and 2 of this article may at any time withdraw such reservation by a notification addressed to the Secretary-General.

Article 24

1. After the present Agreement has been in force for three years, any Contracting Party may, by a notification addressed to the Secretary-General of the United Nations, request that a conference be convened for the purpose of reviewing the Agreement. The Secretary-General shall notify all Contracting Parties of the request and shall convene

3. La sentence de l'arbitre ou des arbitres désignés conformément au paragraphe précédent sera obligatoire pour les Parties contractantes en litige.

#### Article 23

1. Tout pays pourra, au moment où il signera ou ratifiera le présent Accord ou y adhèrera, déclarer qu'il ne se considère pas lié par les paragraphes 2 et 3 de l'article 22. Les autres Parties contractantes ne seront pas liées par ces paragraphes envers toute Partie contractante qui aura formulé une telle réserve.

2. Si, lors du dépôt de son instrument de ratification ou d'adhésion, un pays formule une réserve autre que celle prévue au paragraphe 1 du présent article, le Secrétaire général de l'Organisation des Nations Unies communiquera cette réserve aux pays qui ont déjà déposé leur instrument de ratification ou d'adhésion et n'ont pas ultérieurement dénoncé le présent Accord. La réserve sera réputée acceptée si, dans le délai de six mois à dater de cette communication, aucun de ces pays ne s'est opposé à son admission. Dans le cas contraire, la réserve ne sera pas admise et, si le pays qui l'a formulée ne la retire pas, le dépôt de l'instrument de ratification ou d'adhésion de ce pays sera sans effet. Pour l'application du présent paragraphe il ne sera pas tenu compte de l'opposition des pays dont l'adhésion ou la ratification serait sans effet, en vertu du présent paragraphe, du fait des réserves qu'ils auraient formulées.

3. Toute Partie contractante qui aura inscrit une réserve au Protocole de signature du présent Accord ou qui aura formulé une réserve acceptée conformément aux paragraphes 1 ou 2 du présent article pourra à tout moment lever cette réserve par une notification adressée au Secrétaire général.

#### Article 24

1. Après que le présent Accord aura été en vigueur pendant trois ans, toute Partie contractante pourra, par notification adressée au Secrétaire général de l'Organisation des Nations Unies, demander la convocation d'une conférence à l'effet de réviser le présent Accord. Le Secrétaire général notifiera cette demande à toutes les Parties

a review conference if, within a period of four months from the date of the notification by the Secretary-General, not less than one-third of the Contracting Parties signify their assent to the request.

2. If a conference is convened in conformity with the preceding paragraph, the Secretary-General shall notify all the Contracting Parties and invite them to submit, within a period of three months, such proposals as they wish the conference to consider. The Secretary-General shall circulate to all Contracting Parties the provisional agenda for the conference, together with the text of such proposals, at least three months before the date on which the conference is to meet.

3. The Secretary-General shall invite to any conference convened under this article all the countries referred to in article 18, paragraph 1, of the present Agreement.

#### Article 25

1. Any Contracting Party may propose one or more amendments to the present Agreement. The text of any proposed amendment shall be communicated to the Secretary-General of the United Nations, who shall communicate it to all Contracting Parties and inform all the other countries referred to in article 18, paragraph 1, of the present Agreement.

2. Within a period of six months from the date on which the proposed amendment is communicated by the Secretary-General, any Contracting Party may inform the Secretary-General:

- (a) that it has an objection to the amendment proposed, or
- (b) that, although it intends to accept the proposal, the conditions necessary for such acceptance are not yet fulfilled in its country.

3. If a Contracting Party sends to the Secretary-General a communication such as is provided for in paragraph 2(b), it may, so long as it has not notified the Secretary-General of its acceptance of the proposed amendment, submit an objection to the proposed amendment within a period of nine months following the expiry of the six-month period provided for its communication.

contractantes et convoquera une conférence de revision si, dans un délai de quatre mois à dater de la notification adressée par lui, le tiers au moins des Parties contractantes lui signifient leur assentiment à cette demande.

2. Si une conférence est convoquée conformément au paragraphe précédent, le Secrétaire général en avisera toutes les Parties contractantes et les invitera à présenter, dans un délai de trois mois, les propositions qu'elles souhaiteraient voir examiner par la conférence. Le Secrétaire général communiquera à toutes les Parties contractantes l'ordre du jour provisoire de la conférence, ainsi que le texte de ces propositions, trois mois au moins avant la date d'ouverture de la conférence.

3. Le Secrétaire général invitera à toute conférence convoquée conformément au présent article tous les pays visés au paragraphe 1 de l'article 18 du présent Accord.

#### Article 25

1. Toute Partie contractante pourra proposer un ou plusieurs amendements au présent Accord. Le texte de tout projet d'amendement sera communiqué au Secrétaire général de l'Organisation des Nations Unies qui le communiquera à toutes les Parties contractantes et le portera à la connaissance des autres pays visés au paragraphe 1 de l'article 18 du présent Accord.

2. Dans un délai de six mois à compter de la date de la communication par le Secrétaire général du projet d'amendement, toute Partie contractante peut faire connaître au Secrétaire général

a) soit qu'elle a une objection à l'amendement proposé,

b) soit que, bien qu'elle ait l'intention d'accepter le projet,

les conditions nécessaires à cette acceptation ne se trouvent pas encore remplies dans son pays.

3. Tant qu'une Partie contractante qui a adressé la communication prévue ci-dessus au paragraphe 2.b) n'aura pas notifié au Secrétaire général son acceptation, elle pourra, pendant un délai de neuf mois à partir de l'expiration du délai de six mois prévu pour la communication, présenter une objection à l'amendement proposé.

4. If an objection to the proposed amendment is stated in accordance with the terms of paragraphs 2 and 3 of this article, the amendment shall be deemed not to have been accepted and shall be of no effect.

5. If no objection to the proposed amendment has been stated under paragraphs 2 and 3 of this article, then the amendment shall be deemed to have been accepted as from the date specified below

(a) if no Contracting Party has sent a communication to the Secretary-General under paragraph 2(b) of this article: on the expiry of the period of six months referred to in paragraph 2;

(b) if any Contracting Party has sent a communication to the Secretary-General under paragraph 2(b) of this article: on the earlier of the following two dates:

- the date by which all the Contracting Parties which sent such communications have notified the Secretary-General of their acceptance of the proposal, subject to the proviso that, if all the acceptances were notified before the expiry of the period of six months referred to in paragraph 2, this date shall be taken to be the date of expiry of the said six-month period;

- the date of expiry of the period of nine months referred to in paragraph 3 of this article.

6. Any amendment deemed to be accepted shall enter into force three months after the date on which it was deemed to be accepted.

7. The Secretary-General shall, as soon as possible, notify all Contracting Parties whether an objection to the proposed amendment has been stated under paragraph 2(a) of this article and whether he has received from one or more Contracting Parties a communication under paragraph 2(b) of this article. If he has received such a communication from one or more Contracting Parties, he shall subsequently inform all the Contracting Parties whether the Contracting Party or Parties in question raise an objection to the proposed amendment or accept it.

8. Independently of the amendment procedure laid down in paragraphs 1 to 6 of this article, the annex to the present Agreement may be modified by agreement between the competent administrations of all the Contracting Parties. If the administration of a Contracting Party



4. Si une objection est formulée au projet d'amendement dans les conditions prévues aux paragraphes 2 et 3 du présent article, l'amendement sera considéré comme n'ayant pas été accepté et sera sans effet.

5. Si aucune objection n'a été formulée au projet d'amendement dans les conditions prévues aux paragraphes 2 et 3 du présent article, l'amendement sera réputé accepté à la date suivante :

a) lorsque aucune Partie contractante n'a adressé de communication en application du paragraphe 2.b) du présent article, à l'expiration du délai de six mois visé à ce paragraphe 2;

b) lorsque au moins une Partie contractante a adressé une communication en application du paragraphe 2.b) du présent article, à la plus rapprochée des deux dates suivantes :

- date à laquelle toutes les Parties contractantes ayant adressé une telle communication auront notifié au Secrétaire général leur acceptation du projet, cette date étant toutefois reportée à l'expiration du délai de six mois visé au paragraphe 2 si toutes les acceptations étaient notifiées antérieurement à cette expiration;

- expiration du délai de neuf mois visé au paragraphe 3 du présent article.

6. Tout amendement réputé accepté entrera en vigueur trois mois après la date à laquelle il aura été réputé accepté.

7. Le Secrétaire général adressera le plus tôt possible à toutes les Parties contractantes une notification pour leur faire savoir si une objection a été formulée contre le projet d'amendement conformément au paragraphe 2.a) du présent article et si une ou plusieurs Parties contractantes lui ont adressé une communication conformément au paragraphe 2.b). Dans le cas où une ou plusieurs Parties contractantes ont adressé une telle notification, il notifiera ultérieurement à toutes les Parties contractantes si la ou les Parties contractantes qui ont adressé une telle communication élèvent une objection contre le projet d'amendement ou l'acceptent.

8. Indépendamment de la procédure d'amendement prévue aux paragraphes 1 à 6 du présent article, l'annexe au présent Accord pourra être modifiée par accord entre les administrations compétentes de toutes les Parties contractantes; si l'administration d'une Partie

has stated that under its domestic law its agreement is contingent on special authorization for the purpose, or on the approval of a legislative body, the consent of the Contracting Party concerned to the modification of the annex shall not be deemed to have been given until the said Contracting Party has notified the Secretary-General that the necessary authorization or approval has been obtained. The agreement between the competent administrations shall appoint the date of entry into force of the modified annex, and may provide that, during a transitional period, the old annex shall remain in force, wholly or in part, concurrently with the modified annex.

Article 26

In addition to the amendments referred to in articles 24 and 25 of the present Agreement, the Secretary-General of the United Nations shall notify the countries referred to in article 18, paragraph 1, of the Agreement of

- (a) ratifications or accessions under article 18;
- (b) the dates of entry into force of the present Agreement, in conformity with article 18;
- (c) denunciations under article 19;
- (d) the termination of the present Agreement in conformity with article 20;
- (e) notifications received under article 21;
- (f) declarations and notifications received under article 23, paragraphs 1, 2 and 3;
- (g) the entry into force of any amendment in conformity with article 25.

Article 27

The Protocol of Signature of this Agreement shall have the same force, effect and duration as the Agreement itself of which it shall be deemed to be an integral part.

Article 28

After 30 June 1962, the original of the present Agreement shall be deposited with the Secretary-General of the United Nations, who shall transmit certified true copies to each of the countries referred to in article 18, paragraph 1, of the Agreement.

contractante a déclaré que son droit national l'oblige à subordonner son accord à l'obtention d'une autorisation spéciale à cet effet ou à l'approbation d'un organe législatif, le consentement de la Partie contractante en cause à la modification de l'annexe ne sera considéré comme donné qu'au moment où cette Partie contractante aura déclaré au Secrétaire général que les autorisations ou les approbations requises ont été obtenues. L'accord entre les administrations compétentes fixera la date d'entrée en vigueur de l'annexe modifiée et pourra prévoir que, pendant une période transitoire, l'ancienne annexe restera en vigueur, en tout ou en partie, simultanément avec l'annexe modifiée.

#### Article 26

Outre les notifications prévues aux articles 24 et 25 du présent Accord, le Secrétaire général de l'Organisation des Nations Unies notifiera aux pays visés au paragraphe 1 de l'article 18 du présent Accord

- a) les ratifications et adhésions en vertu de l'article 18,
- b) les dates auxquelles le présent Accord entrera en vigueur conformément à l'article 18,
- c) les dénonciations en vertu de l'article 19,
- d) l'abrogation du présent Accord conformément à l'article 20,
- e) les notifications reçues conformément à l'article 21,
- f) les déclarations et notifications reçues conformément aux paragraphes 1, 2 et 3 de l'article 23,
- g) l'entrée en vigueur de tout amendement conformément à l'article 25.

#### Article 27

Le Protocole de signature du présent Accord aura les mêmes force, valeur et durée que l'Accord lui-même dont il sera considéré comme faisant partie intégrante.

#### Article 28

Après le 30 juin 1962, l'original du présent Accord sera déposé auprès du Secrétaire général de l'Organisation des Nations Unies, qui en transmettra des copies certifiées conformes à chacun des pays visés au paragraphe 1 de l'article 18 du présent Accord.

17.

IN WITNESS WHEREOF, the undersigned,  
being thereunto duly authorized, have  
signed the present Agreement.

DONE at Geneva, this nineteenth day  
of January one thousand nine hundred and  
sixty-two, in a single copy, in the  
English and French languages, the two  
texts being equally authentic.

FOR THE UNITED KINGDOM  
OF GREAT BRITAIN AND  
NORTHERN IRELAND:

31 January 1962  
P. L. CARTER

FOR FRANCE:

POUR LA FRANCE:  
13 février 1962  
G. GATTAND

FOR LUXEMBOURG:

POUR LE LUXEMBOURG:  
Sous réserve de ratification  
1.3.1962  
R. LOGELIN

FOR THE FEDERAL REPUBLIC  
OF GERMANY:

POUR LA REPUBLIQUE FEDERALE  
D'ALLEMAGNE:  
16 March 1962  
E. EMMEL  
O. LIEGEL

FOR THE KINGDOM OF  
THE NETHERLANDS:

POUR LE ROYAUME  
DES PAYS-BAS:  
12.4.1962  
A F W LUNSINGH MEIJER

EN FOI DE QUOI, les soussignés,  
à ce dûment autorisés, ont signé le  
présent Accord.

FAIT a Genève, le dix-neuf janvier  
mil neuf cent soixante-deux, en un  
seul exemplaire, en langues anglaise  
et française, les deux textes faisant  
également foi.

POUR LE ROYAUME-UNI  
DE GRANDE-BRETAGNE ET  
D'IRLANDE DU NORD:

Annex

INDIVIDUAL CONTROL BOOK



Annexe

LIVRET INDIVIDUEL DE CONTROLE

## INSTRUCTIONS FOR USE

### Summary of the provisions of laws and regulations in the book

1. It is desirable that individual control books should contain a summary of the principal provisions to be observed by the driver (or attendant).

### Numbering and distribution of books

2. The control book shall be numbered by perforation or stamping.

3. The Contracting Parties shall take the necessary measures to prevent the simultaneous use of two control books by one driver (or attendant).

### Format of books

4. Individual control books shall have the standard A.6 (105 x 148 mm) format.

### Signature of book

5. The signature of the driver (or attendant) shall appear on both the daily control sheet and the weekly report: the employer's signature shall appear on the weekly report only.

### Contents of the book

6. Subject to the provisions of paragraph 7 below, the individual control book shall conform to the attached model, which comprises:

- (a) a front sheet;
- (b) instructions for keeping the book;
- (c) a daily sheet;
- (d) a specimen of a completed daily sheet;
- (e) a weekly report.

The weekly report is not required for non-wage-earning drivers or attendants.

7. Every Contracting Party may prescribe, for the books issued on its territory,

- (a) additional identification particulars on the front sheet;

## NOTICE D'EMPLOI

### Rappel, dans le livret, des dispositions réglementaires

1. Il est désirable que le livret individuel de contrôle contienne un rappel des dispositions principales à respecter par le conducteur (ou convoyeur).

### Numerotage et distribution du livret

2. Le livret de contrôle sera numéroté par perforation ou impression.
3. Les Parties contractantes prendront des mesures adéquates pour éviter l'utilisation simultanée de deux livrets de contrôle par un conducteur (ou convoyeur).

### Format du livret

4. Le format du livret individuel de contrôle sera le format-standard A.6 (105 x 148 mm).

### Signature du livret

5. La signature du conducteur (ou convoyeur) figurera, à la fois, sur le feuillet de contrôle quotidien et sur le rapport hebdomadaire; la signature de l'employeur ne figurera que sur le rapport hebdomadaire.

### Contenu du livret

6. Sous réserve des dispositions du paragraphe 7 ci-après, le livret individuel de contrôle sera conforme au modèle ci-joint qui comprend
- a) une page de couverture (en anglais "front sheet");
  - b) des instructions pour la tenue du livret;
  - c) un feuillet quotidien;
  - d) un exemple de feuillet quotidien rempli;
  - e) un rapport hebdomadaire.

Le rapport hebdomadaire n'a pas à être établi pour les conducteurs ou convoyeurs non salariés.

7. Chaque Partie contractante peut prescrire pour les livrets délivrés sur son territoire

- a) des indications additionnelles d'identification sur la page de couverture;

(b) the setting out on two lines - the first relating to the period midnight to noon and the second to the period noon to midnight - of the chart shown on the daily sheet;

(c) that the weekly report shall be set out in the same way as the daily sheet;

(d) that additional items shall be inserted in the book, provided that the general layout of the book is followed and the numbering of the items in the model remains unchanged;

(e) any amendment necessitated by the system in force in its country in the entry "part-value time" which appears in box 15 of the instructions for the use of the book.

---



b) l'établissement sur deux lignes, portant, la première sur la période minuit-12 heures, la seconde sur la période 12 heures-minuit, du diagramme qui figure au feuillet quotidien;

c) la présentation du rapport hebdomadaire dans le même sens que le feuillet quotidien;

d) des rubriques additionnelles sur le livret, à condition que la présentation générale du livret soit respectée et que la numérotation des rubriques contenues dans le modèle reste inchangée;

e) toute modification, que le régime en vigueur dans son pays rendrait indiquée, du libellé "services ne comptant que pour une fraction de leur durée" qui figure à la rubrique 15 des instructions pour la tenue du livret.

---

MODEL INDIVIDUAL CONTROL BOOK  
(a) Front sheet

**INDIVIDUAL CONTROL BOOK  
FOR DRIVERS (AND ASSISTANTS)  
IN ROAD TRANSPORT**

I. Country: \_\_\_\_\_

II. Date first used: \_\_\_\_\_ 19\_\_

III. Date last used: \_\_\_\_\_ 19\_\_

IV. Surname, first name, address of holder of book:  
\_\_\_\_\_  
\_\_\_\_\_

V. Issued by: (name, address, telephone number and stamp (if any) of the  
undertaking)  
\_\_\_\_\_  
\_\_\_\_\_  
\_\_\_\_\_

VI. In accordance with model drawn up by the

**INTERNATIONAL LABOUR  
ORGANISATION**

Book No.

MODELE DE LIVRET INDIVIDUEL DE CONTROLE

a) Page de couverture

<b>I. LIVRET INDIVIDUEL DE CONTRÔLE POUR LES CONDUCTEURS (ET CONVOYEURS) DES TRANSPORTS ROUTIERS</b>	
II. Pays:	_____
III. Première date d'utilisation:	_____ 19__
IV. Dernière date d'utilisation:	_____ 19__
V. Nom, prénom et adresse du titulaire du livret:	_____ _____ _____
VI. Délivré par: (nom, adresse, n° de téléphone et éventuellement timbre de l'entreprise)	_____ _____ _____
VII. Conforme au modèle établi par	
<b>L'ORGANISATION INTERNATIONALE DU TRAVAIL</b>	
Livret n° _____	

(b) INSTRUCTIONS

## INSTRUCTIONS FOR THE USE OF THE INDIVIDUAL CONTROL BOOK

1. The individual control book is issued on completion with indication of relevant legislation.
2. Issue a book to each driver and assistant employed by you in the class of traffic to which the individual control system also applies (also known as class 3 and 4) of the report form.
3. Issue a control permit to a driver or assistant who has been issued the control number of each book party and the date of issue.
4. Give the driver the necessary instructions for the correct use of the book.
5. Explain the duty under and over the entry system.
6. Warn the driver not to keep items at the disposal of the inspection authorities for more than a week.

### To the Driver (or Assistant)

7. The control book is personal. Use it with care, when on duty and produce it at the request of the inspection authorities.
8. Read it at once (before) the check-in at work in full attention of the vehicle system.
9. When the book is full, take it with your employer. Keep it safe if you are unable to report.


Driver (Name)


10. Make sure you have your permit with you at all times.
11. Insert the date when you first used the book (class 3/4).
12. After you cannot use any more (see also note) the book return it to:


Driver (Name)

13. Fill in a daily entry before the start of each day's work, including all transport work.

14. Enter mode of transport on number of the vehicle used during the day.
15. The symbols used have the following meaning:
 

  
 unit interrupted rest period before going on duty

  
 rest period

  
 break
16. Enter the time starting which you start or stop work on the activity illustrated by the symbol in items 7 and 8, by drawing a vertical line across the hours concerned and opposite the appropriate page in the book. There should then be a 15-minute rest period at the end of each 24 hours of the day (see model at beginning of book).
17. Entries must be made at the beginning and end of each period to which they relate.
  18. Under item 1: Remarks may be used, if necessary, to give reasons for changing entries or for making corrections. Remarks may also be used for remarks by the employer or by an inspection authority.
  19. Under item 12, enter the number of hours of the actual interrupted rest (off-duty) period before coming on duty. If this period is spread over two days, it will consist of the total of the rest period at the end of the preceding day and of that at the start of the day following the above.
  20. Sign each daily entry.
21. This report should be filled in at the end of each working period (including any time for meals and sleep) on days which do not involve the driving of a day vehicle. The entries should be as set out in column B. An explanation should be given in the remarks column if necessary.
 

Weekly Report
22. The entries in columns F, G and H must be made when a driver (name, age, sex) has to be present daily at work.
 

General Note
23. The monthly period may start on any day of the week.
24. The entries in column I may be used in the book, but must be made when a driver is present on duty in the manner indicated in the remarks column.
25. The entries in column J should be made.
26. All entries should be made in duplicate (print) in both a duplicate form.

## INSTRUCTIONS POUR LA TINUE DU LIVRET INDIVIDUEL DE CONTRÔLE

1. Ce livret individuel de contrôle est affiché conformément à l'indication de la législation pertinente.

### A l'intention de l'entreprise

- Remettez un livret à tout conducteur (et à tout convoyeur employé) par vous dans les 15 jours de transport auxquels s'applique le livret individuel de contrôle, après avoir rempli les rubriques V et VI de la page 1.
- Portez sur un registre les noms des personnes à qui un livret vous a été remis, en indiquant le numéro matricule de chaque livret et la date de remise.
- Donnez au titulaire toutes les indications utiles à son bon exercice du livret.
- Examinez le livret à jour et signez les rapports hebdomadaires.
- Retirez les livrets utilisés, et remettez-les à la disposition des autorités de contrôle pendant une période de douze mois au moins.

### A l'intention du conducteur (ou du convoyeur)

- Le livret de contrôle vous est personnel. Vous devez l'avoir en votre possession lorsqu'il est en service et le présenter à la demande des autorités de contrôle.
- Prévenez votre employeur, qui le vérifie et signera les rapports hebdomadaires.
- Lorsque le livret sera révisé, remettez-le à votre employeur et gardez un double des pages hebdomadaires.

(Signature)

- Vérifiez si vos nom et prénom ont été inscrits (rubrique V).
- Inscrivez la date à laquelle vous utiliserez le livret pour la première fois (rubrique III).
- Après usage, inscrivez la dernière date d'utilisation (rubrique IV).

Feuille quotidienne

- Remplissez un feuillet quotidien pour toute journée au cours de laquelle vous avez été employé à des travaux de transport.

14. Inscrivez sous la rubrique 2 le numéro d'identification de tout véhicule utilisé pendant la journée.

15. Les symboles utilisés ont la signification suivante:

- |  |   |  |   |
|--|---|--|---|
|  | Les unités rempli pendant la prise de vitesse |  | périodes de conduite                                  |
|  | périodes de repos                             |  | autres travaux  |
|  | pauses  |  | erreurs ne comportant que la correction de leur durée |

16. Indiquez vos temps de repos (rubriques 1 et 2) et le temps pendant lequel vous êtes occupé aux activités préparatoires et les moments des rubriques 6 et 7 et il est tiré une ligne horizontale sous les heures correspondantes et au niveau des sommets correspondants. Il y aura ainsi une ligne sous chacune des vingt-quatre heures de la journée. Il est possible au début de fixer la

17. Les inscriptions doivent être faites au minimum une fois à la fin de chaque période à laquelle elles se rapportent.

18. Une fois que les observations ont été notées, par exemple pour expliquer un dépassement de 100 km/h, il est important d'ajouter des observations aux données des rubriques précédentes. L'employeur ou l'unité de contrôle peuvent également y inscrire leurs observations.

19. Dans la case 12, indiquez le nombre d'heures de repos accumulées (temps libre) précédant immédiatement la prise de service. Si cette période est au-delà de deux jours, le chiffre représente le total de la période de repos de la fin de la période précédente et de la période de repos du début de la journée à laquelle se rapporte le feuillet.

20. Signez le feuillet quotidien.

Rapport hebdomadaire

21. Ce rapport doit être rempli à l'issue de toute période hebdomadaire ou au complet de l'établissement d'un ou de plusieurs feuillets quotidiens. Pour les jours où vous n'avez pas donné lieu à l'établissement d'un feuillet quotidien, inscrivez le chiffre zéro dans la colonne II. Ajoutez une explication, telle que « vacances », « jour de congé ».

22. Reportez dans les colonnes E, G et H les valeurs trouvées dans les cases 12, 13 et 14 des feuillets journaliers.

23. La période hebdomadaire peut partir de n'importe quel jour de la semaine.

### Observations générales

- Il ne peut être fait sur le livret, ni grattage, ni tampon, ni surcharge, les erreurs, même lorsqu'elles sont matérielles, sont à rectifier sous la rubrique d'observations (rubrique D).
- Aucun feuillet ne doit être effacé.
- Toutes les inscriptions doivent être faites au crayon à papier ou au stylo à bille.

(c) Daily sheet

2. Registration number of vehicle		1. DAILY SHEET No.		3. Day of week and date	
0 1 2 3 4 5 6 7 8 9 10 11 12 13 14 15 16 17 18 19 20 21 22 23 24					
4.	[				
5.	E				
6.	0				
7.	X				
8.	□				
9. Place of coming on duty:			10. Place of going off duty:		
11. Remarks and signature:					12. [
					13. 0
					14. X
					15. □
[ Interrupted rest period before coming on duty.					16. TOTAL (12+14+15) 10 1/2

(d) Specimen of a completed daily sheet

2. Registration number of vehicle		1. DAILY SHEET No.		3. Day of week and date	
0 1 2 3 4 5 6 7 8 9 10 11 12 13 14 15 16 17 18 19 20 21 22 23 24					
4.	[				
5.	E				
6.	0				
7.	X				
8.	□				
9. Place of coming on duty:			10. Place of going off duty:		
11. Remarks and signature:					12. [ 10
					13. 0 6
					14. X 2 1/2
					15. □ 2
[ Interrupted rest period before coming on duty.					16. TOTAL (12+14+15) 10 1/2


c) Feuillelet quotidien

2. N° d'immatriculation du véhicule		1. FEUILLET QUOTIDIEN		3. Jour et date		
N°						
0 1 2 3 4 5 6 7 8 9 10 11 12 13 14 15 16 17 18 19 20 21 22 23 24						
4		[Empty grid for recording service hours]				
5						
6						
7						
8	<input type="checkbox"/>					
9. Lieu de prise de service :		10. Lieu de cessation de service :				
11. Observations et signature :					12	* Nombre d'heures
					13	
					14	
					15	<input checked="" type="checkbox"/>
					16. TOTAL	(23/11/75)
<input checked="" type="checkbox"/> Repos interrompu pendant la prise de service.						

d) Exemple de feuillelet quotidien rempli

2. N° d'immatriculation du véhicule		1. FEUILLET QUOTIDIEN		3. Jour et date		
N°						
0 1 2 3 4 5 6 7 8 9 10 11 12 13 14 15 16 17 18 19 20 21 22 23 24						
4		[Filled grid showing service hours: 0-6h at level 4, 6-7h at level 3, 7-8h at level 2, 8-10h at level 3, 10-11h at level 4, 11-12h at level 3, 12-13h at level 4, 13-14h at level 3, 14-15h at level 2, 15-16h at level 3, 16-17h at level 2, 17-18h at level 4, 18-24h at level 4]				
5						
6						
7						
8	<input checked="" type="checkbox"/>					
9. Lieu de prise de service :		10. Lieu de cessation de service :				
11. Observations et signature :					12	10
					13	6
					14	2 1/2
					15	<input checked="" type="checkbox"/> 2
					16. TOTAL	(23/11/75) 10 1/2
<input checked="" type="checkbox"/> Repos interrompu pendant la prise de service.						

(e) Weekly report

<b>A.</b> Surname, name of driver (or assistant): _____				
<b>B. WEEKLY REPORT</b>				
<b>C.</b> From _____ to _____ 10 to 4				
<b>D.</b>	<b>E.</b>	<b>F.</b>	<b>G.</b>	<b>H.</b>
Date of weekly period	Daily sheet No.	Uninterrupted rest period before coming on duty	Driving time	Total hours of actual work
<b>I. Weekly total</b>				
<b>J. Remarks:</b> _____				
<b>K. Date of preceding weekly rest period:</b> _____				
<b>L. Signature of driver (or assistant):</b> _____				
<b>M. Signature of employer:</b> _____				
<b>Book No.</b> 				



e) Rapport hebdomadaire

<b>A.</b> Nom et prénom du conducteur (ou employeur) .....				
<b>B.</b> <b>RAPPORT HEBDOMADAIRE</b>				
<b>C.</b> Du ..... au ..... 19.....				
<b>D.</b> Jours de la période hebdomadaire	<b>E.</b> Feuilles quantité n°	<b>F.</b> Requis (interruptions précédant le point de mes et quantité)	<b>G.</b> Londrès du véhicule	<b>H.</b> Durée totale du travail effectif
<b>I.</b> Total de la période hebdomadaire				
<b>J.</b> Observations : .....				
<b>K.</b> Date du rapport hebdomadaire précédent : .....				
<b>L.</b> Signature du conducteur (ou employeur) : .....				
<b>M.</b> Signature de l'employeur : .....				
<div style="border: 1px solid black; padding: 5px; display: inline-block;">Liquet n° .....</div>				



PROTOCOL OF SIGNATURE



PROTOCOLE DE SIGNATURE

## PROTOCOL OF SIGNATURE

When signing the European Agreement concerning the Work of Crews of Vehicles engaged in International Road Transport, the undersigned, duly authorized, have agreed on the following clauses:

### ad article 2, paragraph 2(a)

The Contracting Parties shall consult each other regarding the amendments which may have to be made to the present Agreement if the practice of changing the crew or, where semi-trailers are employed, of changing both the crew and the drawing vehicle when crossing a frontier, should become more prevalent in international transport.

### ad article 4

The provisions of article 4, paragraph 1, shall not be construed as rendering applicable, outside the country in which the vehicle performing the transport operation is registered, any prohibition of traffic on certain days or at certain hours which may apply in that country to certain categories of vehicles. The provisions of article 4, paragraph 2, shall not be construed as preventing a Contracting Party from enforcing in its territory the provisions of its domestic laws and regulations which prohibit certain categories of vehicular traffic on certain days or at certain hours.

### ad article 13

The undersigned undertake to discuss, once the Agreement has entered into force, the insertion in the Agreement, by means of an amendment, of a clause requiring the use of tachographs of an approved type on certain categories of vehicles and specifying the respective probative value of tachograph readings and control book entries.

## PROTOCOLE DE SIGNATURE

Au moment de procéder à la signature de l'Accord européen relatif au travail des équipages des véhicules effectuant des transports internationaux par route, les soussignés, dûment autorisés, sont convenus des précisions énoncées ci-après :

### ad article 2, paragraphe 2.a)

Les Parties contractantes se concerteraient sur les amendements à apporter éventuellement au présent Accord dans le cas où la pratique se répandrait dans les transports internationaux de changer d'équipage ou, en cas d'emploi de semi-remorques, à la fois d'équipage et de tracteur, à la traversée des frontières.

### ad article 4

Les dispositions du paragraphe 1 de l'article 4 ne doivent pas être interprétées comme rendant applicables hors du pays d'immatriculation du véhicule effectuant le transport les interdictions de circulation, certains jours ou à certaines heures, qui peuvent exister dans ce pays pour certaines catégories de véhicules. Les dispositions du paragraphe 2 de l'article 4 ne doivent pas être interprétées comme empêchant une Partie contractante d'imposer sur son territoire le respect des dispositions de sa législation nationale qui interdisent, certains jours ou à certaines heures, la circulation de certaines catégories de véhicules.

### ad article 13

Les soussignés s'engagent à discuter, une fois l'Accord en vigueur, l'incorporation dans l'Accord, par voie d'amendement, d'une clause rendant obligatoire l'emploi sur certaines catégories de véhicules de tachygraphes de type homologué et précisant la valeur probante respective des indications de ces appareils et des inscriptions au livret de contrôle.

2.

ad article 16(c)

For a period of four years beginning on 30 June 1962, article 16, paragraph (c), shall be replaced by the following :

"(c) any drawing vehicle to which a trailer, other than a semi-trailer, with a permissible maximum weight of more than 5 tons is coupled, if the permissible maximum weight of the combination of drawing vehicle and trailer exceeds 15 tons and the distance between the point of departure and the point of destination of the vehicle exceeds 300 km."

ad article 17

The Contracting Parties recognize that, in order to ensure the observance in particular of the provisions of article 5, paragraph 1, articles 6, 7, 13, paragraphs 1, 2, 5 and 6, and article 16 of the present Agreement, it is desirable

- that each Contracting Party should adopt the necessary measures to enable it to prosecute breaches of these articles not only if they are committed in its territory but also if they are committed in the territory of another country during an international road transport operation performed by a vehicle which it has registered;

- that they should afford each other aid for the purpose of punishing any breaches committed.

\*

\* \*

The United Kingdom of Great Britain and Northern Ireland reserves the right not to apply the Agreement to transport between the United Kingdom and the Republic of Ireland.

The United Kingdom of Great Britain and Northern Ireland also makes the following reservations :

1. As regards drivers of vehicles registered in the United Kingdom, it cannot undertake to enforce article 9 and paragraphs 2 and 3 of article 10, or so much of article 15 as applies those provisions.

ad article 16 c)

Pendant quatre ans à dater du 30 juin 1962, l'alinéa c) de l'article 16 est remplacé par le suivant :

"c) tout véhicule tracteur auquel est attelée une remorque, autre qu'une semi-remorque, dont le poids maximal autorisé dépasse 5 t, lorsque le poids maximal autorisé de l'ensemble du tracteur et de la remorque dépasse 15 t et que la distance entre le point de départ et le point de destination du véhicule dépasse 300 km."

ad article 17

Les Parties contractantes reconnaissent que, pour assurer notamment le respect des dispositions du paragraphe 1 de l'article 5 et des articles 6, 7, 13 (paragraphe 1, 2, 5 et 6) et 16 du présent Accord, il est utile

- que chaque Partie contractante prenne les mesures nécessaires pour être à même de poursuivre les infractions à ces articles non seulement quand elles sont commises sur son territoire, mais aussi quand elles sont commises sur le territoire d'un autre pays au cours d'un transport international par route effectué par un véhicule qu'elle a immatriculé;

- qu'elles s'accordent une aide mutuelle pour sanctionner les infractions commises.

\*

\* \* \*

Le Royaume-Uni de Grande-Bretagne et d'Irlande du Nord se réserve le droit de ne pas appliquer l'Accord aux transports entre le Royaume-Uni et la République d'Irlande.

Le Royaume-Uni de Grande-Bretagne et d'Irlande du Nord formule également les réserves suivantes :

1. En ce qui concerne les conducteurs de véhicules immatriculés au Royaume-Uni, il ne peut s'engager à mettre en vigueur l'article 9 et les paragraphes 2 et 3 de l'article 10, non plus que l'article 15, pour autant qu'il prévoit l'application de ces dispositions.

2. As regards vehicles and crews engaging in international transport operations on the territory of the United Kingdom

(a) it cannot undertake to enforce on them articles 7 and 9, or the national laws of the country of registration made applicable to them by article 4 in the matters dealt with by those articles, or so much of articles 8, 14 and 15 as applies to any of the provisions just referred to; but would enforce its national overriding limits on driving hours (normally 5½ hours without a break; 11 hours in all in every 24 hours beginning at 2 a.m.);

(b) it reserves the right, notwithstanding so much of article 4, paragraph 2, as applies to article 6, paragraph 1 (a) and (b), to enforce its national law requiring a minimum rest period which must not be less than 9 hours in any period of 24 hours calculated from the commencement of any period of driving; and, notwithstanding so much of article 4, paragraph 2, as applies to article 16, sub-paragraph (c), to require a second driver or attendant on vehicle combinations other than an articulated vehicle in the cases prescribed by its national law.

\*

\*        \*

In so far as the Italian laws and regulations lay down the following requirements for transport operations within the country, the Government of Italy reserves the right to require, regardless of the country of registration of the vehicle, that, notwithstanding the provisions of article 4, paragraph 2, and article 16, two drivers must be carried, in Italian territory, on

(a) all drawing vehicles used for the carriage of passengers to which is coupled a trailer used for the carriage of passengers,



2. En ce qui concerne les véhicules et les équipages effectuant des transports internationaux sur les territoires du Royaume-Uni

a) il ne peut s'engager à mettre en vigueur les articles 7 et 9, ni la législation nationale du pays d'immatriculation dont l'application est prévue à l'article 4, dans les matières traitées par ces articles, ni les articles 8, 14 et 15 pour autant qu'ils s'appliquent à l'une quelconque des dispositions susmentionnées; toutefois, il fera respecter les limites absolues fixées par sa législation nationale pour les heures de conduite (normalement 5  $\frac{1}{2}$  heures sans interruption et 11 heures en tout par période de 24 heures commençant à 2 heures du matin);

b) il se réserve le droit, nonobstant les dispositions du paragraphe 2 de l'article 4 - pour autant qu'elles s'appliquent au paragraphe 1.a) et b) de l'article 6 - de faire observer sa législation nationale exigeant une période minimum de repos qui ne doit pas être inférieure à 9 heures, par période de 24 heures calculée à partir du début de toute période de conduite, et nonobstant les dispositions du paragraphe 2 de l'article 4 - pour autant qu'elles s'appliquent à l'alinéa c) de l'article 16 - il se réserve d'exiger, dans les cas prévus par la législation nationale, la présence d'un deuxième conducteur ou d'un conducteur adjoint lorsqu'il s'agit de combinaisons de véhicules autres qu'un véhicule articulé.

\*

\* \* \*

Dans la mesure où la législation italienne imposera pour les transports à l'intérieur du pays les exigences énumérées ci-après, le Gouvernement de l'Italie se réserve le droit d'exiger, sans discrimination en fonction du pays d'immatriculation du véhicule, que, par dérogation à l'article 4, paragraphe 2, et à l'article 16, deux conducteurs se trouvent sur territoire italien à bord

a) de tous les véhicules tracteurs affectés au transport des voyageurs auxquels est attelée une remorque affectée au transport de

whatever the permissible maximum weight of the trailer, and whether or not the trailer is a semi-trailer;

(b) vehicles used for the carriage of passengers and having a permissible maximum weight of more than 14 t in cases where

(i) the vehicle is used for service on a regular line and the distance travelled in Italian territory is more than 200 km,

(ii) the vehicle is not used for service on a regular line, but the distance travelled on the day in question is more than 400 km, or a distance of not less than 200 km is travelled without a rest period of at least two hours;

(c) vehicles used for the carriage of goods to which is coupled a trailer, other than a semi-trailer, having a permissible maximum weight of more than 3.5 t, or of more than 2.5 t if the trailer is not fitted with a continuous and automatic braking device controlled from the drawing vehicle;

(d) drawing vehicles not suitable for carrying a load themselves to which is coupled a trailer, other than a semi-trailer, with a permissible maximum weight of more than 10 t;

(e) articulated vehicles (consisting of a drawing vehicle and a semi-trailer) used for the carriage of goods, in cases where the permissible maximum weight of the semi-trailer is more than 10 t and the distance by road between the Italian frontier post and the point of destination is more than 150 km.

For so long as the Government of Italy maintains the foregoing requirements, the other Contracting Parties may, notwithstanding the provisions of article 4, paragraph 2, of the Agreement, apply the provisions of their domestic laws and regulations regarding minimum crew, in so far as those provisions are stricter than those of article 16; to international road transport operations performed in their territory by vehicles registered in Italy.

voyageurs, quel que soit le poids maximal autorisé de cette remorque et qu'il s'agisse ou non d'une semi-remorque;

b) des véhicules affectés au transport de voyageurs dont le poids maximal autorisé dépasse 14 t lorsque,

i) si le véhicule dessert une ligne régulière, le parcours en territoire italien a plus de 200 km de longueur,

ii) si le véhicule ne dessert pas une ligne régulière, le parcours de la journée en cause dépasse 400 km ou un parcours d'au moins 200 km est effectué sans un repos d'au moins deux heures;

c) des véhicules affectés au transport des marchandises auxquels est attelée une remorque, autre qu'une semi-remorque, dont le poids maximal autorisé dépasse 3,5 t, chiffre ramené à 2,5 t si la remorque n'est pas munie d'un dispositif de freinage continu et automatique commandé du véhicule tracteur;

d) des véhicules tracteurs non aptes à transporter une charge propre auxquels est attelée une remorque, autre qu'une semi-remorque, dont le poids maximal autorisé dépasse 10 t;

e) des véhicules articulés (composés d'un véhicule tracteur et d'une semi-remorque) affectés au transport de marchandises, lorsque le poids maximal autorisé de la semi-remorque dépasse 10 t et que la distance par route entre le poste frontière italien et le point de destination dépasse 150 km.

Aussi longtemps que le Gouvernement de l'Italie formulera de telles exigences, les autres Parties contractantes pourront, par dérogation à l'article 4, paragraphe 2, de l'Accord, appliquer leur législation nationale sur le minimum d'équipage, dans la mesure où elle est plus exigeante que l'article 16, aux transports internationaux par route effectués sur leur territoire par des véhicules immatriculés en Italie.

IN WITNESS WHEREOF, the undersigned, being thereunto duly authorized, have signed the present Protocol.

DONE at Geneva, this nineteenth day of January one thousand nine hundred and sixty-two, in a single copy, in the English and French languages, the two texts being equally authentic.

FOR THE UNITED KINGDOM  
OF GREAT BRITAIN AND  
NORTHERN IRELAND:

31 January 1962

P. L. CARTER

FOR FRANCE:

EN FOI DE QUOI, les soussignés, à ce dûment autorisés, ont signé le présent Protocole.

FAIT à Genève, le dix-neuf janvier mil neuf cent soixante-deux, en un seul exemplaire, en langues anglaise et française, les deux textes faisant également foi.

POUR LE ROYAUME-UNI  
DE GRANDE-BRETAGNE ET  
D'IRLANDE DU NORD:

POUR LA FRANCE:

13 février 1962

G. GATTAND

FOR LUXEMBOURG:

POUR LE LUXEMBOURG:

Sous réserve de ratification

1.3.1962

R. LOGELIN

FOR THE FEDERAL REPUBLIC  
OF GERMANY:

POUR LA REPUBLIQUE FEDERALE  
D'ALLEMAGNE:

16 March 1962

E. EMMEL

O. LIEGEL

FOR THE KINGDOM OF  
THE NETHERLANDS:

POUR LE ROYAUME  
DES PAYS-BAS:

12.4.1962

A F W LUNSINGH MEIJER

I hereby certify that the foregoing text is a true copy of the text of the European Agreement Concerning the Work of Crews of Vehicles Engaged in International Road Transport (AETR) and Protocol of Signature, done at Geneva on 19 January 1962, the original of which is deposited with the Secretary-General of the United Nations.

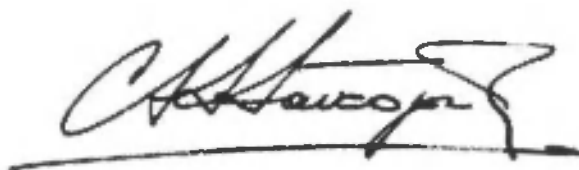
Je certifie que le texte qui précède est la copie conforme du texte de l'Accord européen relatif au travail des équipages des véhicules effectuant des transports internationaux par route (AETR) et du Protocole de signature, en date, à Genève, du 19 janvier 1962, dont l'original est déposé auprès du Secrétaire général de l'Organisation des Nations Unies.

*For the Secretary-General:*

*Pour le Secrétaire général:*

*The Legal Counsel*

*Le Conseiller juridique*

A handwritten signature in dark ink, appearing to be 'C. H. ...', written over a horizontal line.

United Nations, New York  
12 April 1962

Organisation des Nations Unies, New York  
12 avril 1962





Certified true copy XI.B.18  
Copie certifiée conforme XI.B.18  
2005